

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IA/287/ND/2024 IN IB/462/ND/2023

IN THE MATTER OF:

Punjab & Sind Bank	...	Applicant
Versus		
Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nikhil Jha, Mr. Prakhar Tyagi, Advocates for the Applicant in IA 287 of 2024

For the Respondent : Mr. Lokesh Malik and Mr. Akhand Pratap Singh, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/462/ND/2023:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondents are present through VC. Both the parties have submitted that they have filed written submissions and the same is on board. Order **reserved**.

IA/287/ND/2024:-

Ld. Counsel for the Applicant is present through VC and submitted that he has filed written submissions, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal within three days from today. Ld. Counsel for the Respondent Bank has submitted that reply may be treated as written submissions and the same is recorded. The brief synopsis filed by the Corporate Debtor in IB/462/ND/2023 is on board. Order **reserved**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)